

1/8
O.A. No. 102/2008
Date of Order: 03.12.2008

Learned counsel Mr. H.K. Jangid for the applicant, submits that he is withdrawing this Original Application for the reason that the applicant has filed a case for redressal of his grievances before the Labour Tribunal, Ajmer.

2. The cause list reflects that notice is still awaited in respect of respondent Nos. 1 & 2, whereas notice in respect of respondent No. 3 has been served.

3. Learned proxy counsel Mr. Mahendra Godara for Mr. Vinit Kumar Mathur, learned counsel for respondent No. 3, is present before us, submitting that he has filed Memo of Appearance of his senior Mr. Vinit Kumar Mathur, besides also submitting that he has no objection for the applicant's withdrawal of

this O.A. (4) After going through the record,

we opine that this O.A. seems to be not maintainable vide order D/- 12405 w/o A 201/2002 Jaipur. *etc.*

Under these circumstances, this O.A. is not maintainable rather than *etc.* is dismissed/as withdrawn.

Tarsem Lal
[Tarsem Lal]
Member (A)

N. D. Raghavan
[N. D. Raghavan]
Vice Chairman

nlk

Part II and III destroyed
in my presence on 19/11/14
under the supervision of
section officer () as per
order dated 19/8/2014
Section officer (Record)